

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.6527/Del./2019
Assessment Year 2011-12

Dinesh Kr. Bajaj D-260, Nirman Vihar, New Delhi. PAN No. AAAPB3654M	vs.	ITO Ward 47(2) New Delhi.
(Appellant)		(Respondent)

For Assessee :	None
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	05.01.2021
Date of Pronouncement :	05.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-16, New Delhi dated 31.05.2019 for AY 2011-12.

2. The assessee has filed a letter dated 04.01.2021 intimating therein that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and filed Form No. 1 & 2. He has stated that on issue of Form No. 3 the appeal of the assessee may be treated as dismissed as withdrawn.

3. In view of the above, the appeal of assessee is disposed of subject to issue of Form No. 3 in favour of the assessee.

4. In the result, the appeal of assessee is disposed of in terms above.

Order pronounced in the open Court on 05.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 05.01.2021

*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.